[Shri V. Narayanasamy]

made against a Minister, prior permission of the Chairman has to be taken. Therefore, whatever he said about the Minister should be removed from the records.

THE VICE-CHAIRMAN (SHRI MD. SALIM): The later part is not going on record...(*interruptions*)... The second part will not go on record. I have not permitted him. ..(*interruptions*)... Mr. Ahluwalia, yours is also not going on record... (*interruptions*)

SHRI S.S. AHLUWALIA: Whatever he said must be expunged.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Whatever submissions he made earlier will remain on record. This particular portion only will not be allowed.

DR SHRIKANT RAMCHANDRA JICHKAR (MAHARASHTRA): I would like to associate myself with his Special Mention except the remarks which he made with reference to the hon. Agriculture Minister. Sir, the Maharashtra Cooperative Cotton Federation will suffer a loss of more than Rs. 14 crores on account of penalty itself because the Cotton Federation has entered into contracts with the foreign parties and now that they have banned the export of cotton, the penalty charges would amount to Rs. 14 crores. So, at least, that much of cotton bales, contracted with the foreign parties, must be cleared by the Government.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Shri Jagannath Singh. Not present. Shri Shiv Pratap Mishra.

Rising Drug Addiction in University Campus

SHRI SHIV PRATAP MISHRA (Uttar Pradesh): Sir, I am grateful to you for allowing me to make this Special Mention in this august House. Drug addiction is a curse of any society. This menace is a world-wide phenomenon. Drug-trafficking is indulged in by very powerful and ruthless mafias. Drug addiction among the flowering youth is most damaging. This evil is being spread among the students in universities and colleges. Many stalls and Panshops in and around the universities and colleges are clandestinely selling drugs. This cannot happen without the knowledge and connivance of the policemen. This habit is growing among the girl students also, which is worse than.drug addiction among the boys. Therefore, the Government must take effective steps to check this menace. Strict police vigilance is required.

It has also been reported that many universities themselves are instrumental in giving a boost to this practice. I would, therefore, urge upon the Government, through you, to take immediate and effective steps to curb this menace which is seeking to destroy our flowering youth.

Thank you very much, Sir.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Shri Gopalsinh G. Solanki. Not present. Dr. Bapu Kaldate. Not present.

The House now stands adjourned for lunch till 2.30 p.m.

The House then adjourned for lunch at twenty-seven minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock,

[THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATRAJAN) *in the Chair*].

PERSONAL EXPLANATION

SHRI GURUDAS DAS GUPTA (West Bengal): Madam Vice-Chairman, before the hon. Minister makes his speech, may I seek your opinion? When a Minister makes a statement, the normal practice in the House is that we ask him questions.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Not in this.

SHRI GURUDAS DAS GUPTA: I am not asking. Since this is a

THEVICE-CHAIRMAN(SHRIMATIJAYANTHINATARAJAN):No.This is a personalexplanation...(Interruptions)...Oneminute.Letmegivearuling...(Interruptions)...Letmegivearuling...(Interruptions)...Letmegivearuling...(Interruptions)...

SHRI GURUDAS DAS GUPTA: Before you give your ruling, I want to make a submission. My submission is this: The hon. Minister made a statement on a crucial issue. It was not about his personal things. The matter that was involved was the policy of the Government. Whether there is a one-language formula or a two-language formula, it is a national policy. Therefore, when a Minister makes a statement, he is speaking regarding the Government's policy...(Interruptions)...

THEVICE-CHAIRMAN(SHRIMATIJAYANTHINATARAJAN):Let him finish first...(Interruptions)...Let him finish first. Let Mr.Das Gupta finish first...(Interruptions)...

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): Madam, the Minister is not...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Malaviya, please let Mr. Das Gupta finish...(*Interruptions*)... No, let him finish first. Let Mr. Das Gupta finish.

SHRI SATYA PRAKASH MALAVIYA: The Minister is not making a statement.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I am not allowing you to make your statement. Mr. Malaviya. you arc speaking without permission. Let him finish. Let Mr. Das Gupta finish... (Interruptions)... I cannot allow you to speak without permission. ..(Interruptions)... I cannot allow you to speak. Please don't interrupt... (Interruptions)... Will you please sit down. I cannot allow you to speak now. Let him finish first. I will call you.

SHRI GURUDAS DAS GUPTA: My point is, if the hon. Minister... (Interruptions)...

THE	VICE-CHAIRMAN
(SHRIMATI	JAYANTHI
NATARAJAN):	Let Mr. Das Gupta
finish	

SHRI GURUDAS DAS GUPTA: If the hon. Minister was speaking about his personal behaviour, his personal properties, his personal opinions, that would be a different thing. He was doing that as an individual. But in this particular case, he was acting as a Minister of the Government. He was invited there because he was the hon. Minister of Human Resource Development. The statement that he made was on an important national issue. It involves...(Interruptions)...

THEVICE-CHAIRMAN(SHRIMATIJAYANTHINATARAJAN): I got your point.SHRI GURUDASDAS GUPTA: I seekyou indulgence.THEVICE-CHAIRMAN

(SHRIMATI JAYANTHI NATARAJAN): I have understood your question.

SHRI GURUDAS DAS GUPTA: I seek you indulgence, Madam.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I have understood your question. Now will you please allow me to give my ruling?

SHRI TINDIVANAM G. VENKATRAMAN (Tamil Nadu): I would like to make one point.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): He has already raised an issue. Let me give my ruling. You also want to know about the clarification issue.

SHRI TINDIVANAM G. VENKATRAMAN: Yes, Madam.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): No. I have heard Mr. Das Gupta. I understand that all the Members want to seek clarifications. I understand that.

SHRI TINDIVANAM G. VENKATRAMAN: My point is on a different aspect.

VICE-CHAIRMAN THE (SHRIMATI JAYANTHI NATARAJAN): There is no different aspect... (Interruption)... I am not allowing you, Mr. Venkatraman, for this reason. No matter what aspect is. please hear me the first...(Interruptions)... Mr. Venkatraman, you speaking are without mv permission...(Interruptions)... This will not go on record.

SHRI TINDIVANAM G. VENKATRAMAN: *

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please sit down. It is not going on record...(*Interruptions*)... Mr. Venkatraman, please sit down. Please sit down...(*Interruptions*)... This is not correct. Please sit down. (*Interruptions*) I am on my legs. Please, sit down. (*Interruptions*) Mr. Venkatraman, please sit down. (*Interruptions*) None of this will go on record.

SHRI TINDIVANAM G. VENKATRAMAN:* SHRI J.S. RAJU:* SHRI V. NARAYANASAMY:* SHRI MISA R. GANESHAN* ' THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): None of this

will go on record. Please sit down. This is not in order. Mr. Ganesan, please sit down. (Interruptions) Please sit down. This cannot be tolerated. (Interruptions) What is all this? Please sit down. You cannot behave in this way. You have to sit down when I am on my legs. (Interruptions) How can you behave like this? Please sit down. (Interruptions) Please sit down. When the Chairman has permitted the hon. Minister to make a personal explanation, you cannot prevent him from speaking in the House. This is not correct. The Chairman has allowed the hon. Minister. (Interruptions) Please sit down. The House cannot function like this. (Interruptions) That is enough. I will not allow any more interruptions. If you do not sit down, I will have to name you. Please sit down. (Interruptions). Have some respect for the Chair at least. There must be some decorum. You must allow him to speak. (Interruptions) If the Chairman has permitted, please ask the Chairman. (Interruptions)Mr.. Venkatraman, this is not correct. I have understood what you are saying. You know the rules. The rules say that on a personal explanation, no debate will be allowed. Those are the rules. We have to follow the rules. (Interruptions) I am sorry, I will not allow anybody to seek any manner of clarification because this is a personal explanation. According to the rules of this House, no questions or clarifications can be sought on a personal explanation. The Chairman has allowed the personal explanation. There will be no further debate. Kindly allow the Minister to speak. I am not allowing any further debate.

Now, the hon. Minister. (Interruptions)

SHRI SATYA PRAKASH MALAVIYA: Madam, I am on a point of order.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Yes, Mr. Mr. Malaviya. (Interruptions) Let him say what he wants to say. (Interruptions)

^{*}Not recorded

SATYA PRAKASH SHRI MALAVIYA: I am on a point of order. I cannot be deprived of my point of order.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Let him raise his point of order.

SHRI SATYA PRAKASH MALAVIYA: Madam ... (Interruptions) ...

VICE-CHAIRMAN THE (SHRIMATI JAYANTHI NATARAJAN): Can I have order in the House, please?

SHRI PRAKASH SATYA MALAVIYA: Madam, there is a book known as the Rules of Procedure and Conduct of Business in the Council of States.

THE VICE-CHAIRMAN JAYANTHI (SHRIMATI NATARAJAN): What is your point of order?

SHRI SATYA PRAKASH MALAVIYA: I am coming to it.

In this, 'Member' has been defined, which means a member of the Council of States, that is, Rajya Sabha. I would like to draw your attention to rule 241.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : I know; I have seen rule 241. It refers to a Member.

SHRI SATYA PRAKASH MALAVIYA : You have seen everything, but please listen to me.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : It refers to a Member. But, Mr. Malaviya,...

SHRI SATYA PRAKASH MALAVIYA : Kindly listen to me.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : No, Mr. Malaviya. I am sorrv....

SHRI SATYA PRAKASH MALAVIYA : You cannot stop me.

THE (SHRIMATI JAYANTHI NATARAJAN) : I am sorry; you also cannot speak to the Chair like this. Please restrain yourself. I am sitting in the Chair now. Please restrain yourself.

SHRI SATYA PRAKASH MALAVIYA : But please permit me.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : I have not seen everything. You cannot speak to the Chair like this. If you are going to make these remarks about the Chair, I would not allow you to raise your point of order.

SHRI SATYA PRAKASH MALAVIYA : You cannot stop me from raising the point of order.

VICE-CHAIRMAN THE (SHRIMATI JAYANTHI NATARAJAN) : Yes, I can, if you show disrespect to the Chair. So, kindly restrain vourself.

SHRI SATYA PRAKASH MALAVIYA : I have every respect for the Chair but, at the same time, I do not sxpect the Chair to interrupt me when I am speaking.

Now, so far as rule 241 is concerned, it relates to a Member, and it says that a Member, with the permission of the Chair, may make a personal explanation. In this case, the Minister for Human Resource Development, Shri Arjun Singh, is not a Member of the Council of States. No doubt, he is a Minister. But since he is not a Member, my objection is that he cannot be allowed to make a personal explanation.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : There is absolutely no point of order involved because, time and again, various Ministers have been allowed to give a personal explanation in this House even when they were not

VICE-CHAIRMAN

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[Smt. Jayanathi Natarajan]

Members of this House. I have got a list over here. I don't think there is any need to waste the time of the House in reading it. At least, eight Ministers have been allowed to give a personal explanation, without debate. There is absolutely no point of order involved. Now, the hon. Minister.

SHRI ASHIS SEN (West Bengal) : That does not mean that the rule is invalid.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : I am sorry, I am not allowing. I am not saying that the rule is invalid. I cannot be answering it. If you have a point of order, Mr. Sen, please raise it.

SHRI ASHIS SEN : I was saying that because of past precedents you cannot invalidate the rule.

THEVICE-CHAIRMAN(SHRIMATIJAYANTHINATARAJAN) : The rule is perfectly validbut I cannot help if every Member is giving awrong interpretation of the rule. This is theprecedent that the Chair has followed. I ambound by the precedent which the Chair hasfollowed before. I am not bound by whatevery Member sitting over here says.

Mr. Minister.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : Madam Vice-Chairman, at the outset, I would like to express my sorrow that the hon. Members of this House were exercised on a matter which was linked to me. Whatever be the facts of the matter, because of the fact that the hon. Members were exercised, I consider it as something which should not happen with relation to me because I am as careful as it is humanly possible to see that what I say does not become a bone of contention. Opinions are other things.

Madam, I was addressing the 58th Convocation of the South Indian Hindi Prachar Sabha an organisation which was founded by no less a person than the Father of the Nation, Mahatma Gandhi, and I need not go into the objectives which persuaded Gandhiji to found this organisation. It was a Convocation held in all solemnity. Thousands-literally thousands-of young man and women had appeared in the examinations and were to receive their degrees. All I said was-and now I want to come directly to the point-before I said anything else, I prefaced my statement with the words that the first Prime Minister of this country, Pandit Jawaharlal Nehru, had given some assurances about the role of Hindi and that it shall not be imposed, and that only when the people were ready for it, would it be taken up. I said that this was an assurance which was now our basic policy and that this assurance of Pandit Jawaharlal Nehru would be carried out in letter and in spirit. I only said that as a free country, we would have to consider whether a foreign language could for all times, remain as a link language. This was all I said.

SHRI JAGESH DESAI (Maharashtra): What is wrong in that?

SHRI ARJUN SINGH: Now, in regard to whatever is being imputed, I do not want to join issue with anyone. Actually, after the Convocation, members of the Press met me and wanted me to say once again what I had mentioned at the Convocation because they did not want to quote me wrongly. I repreated the same to the Press also.

In fact, Madam, members of the Press brought it to my notice that there were certain aspects of the working of Doordarshan which they thought should be looked into, for giving fuller scope to the people in Tamil Nadu to give expression to their creative urges on Doordarshan. I said that this was not a matter about which I had any knowledge. However, since they brought it to my notice, I said that I would draw the attention of my colleague, the Minister of Information and Broadcasting, to this matter. In fact, only yesterday, I had drawn his attention to this. He asked me to put it in writing. I will be sending it to him, in writing, today.

Therefore, I would beg of the House: Kindly do not consider that any reckless statement has been made or something has been said which is against the spirit of the assurance given by the late Prime Minister, Pandit Jawaharlal Nehru. This is the last thing I would do. Therefore, I beg of the House that this matter may now be closed.

THEVICE-CHAIRMAN(SHRIMATIJAYANTHINATARAJAN) : We will now continue withthe Special Mentions. ShriGopalsinh G.Solanki. This matter is closed.

SHRI TINDIVANAM G. VENKATRAMAN : *

THEVICE-CHAIRMAN(SHRIMATIJAYANTHINATARAJAN): This matter is closed.Nothing will go on record. Nothing more willgo on record. We continue with the SpecialMentions. Shri Solanki.

SHRI TINDIVANAM G. VENKATRAMAN : *

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : We will go on with the Special Mentions. This matter is over.

SHRI TINDIVANAM G. VENKATRAMAN : *

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : It will not go on record.

SHRI TINDIVANAM G. VENKATRAMAN : *

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : It will not go on record. Shri Solanki, please.

*Not recorded.

MAULANA OBAIDULLAH KHAN AZMI : *

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : Mr. Azmi, please sit down. Mr. Solanki, please.

SHRI TINDIVANAM G. VENKATRAMAN : *

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : Please sit down. This matter is over. Except what Mr. Solanki says, nothing will go on record.

SHRI TINDIVANAM G. VENKATRAMAN : *

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : Mr. Venkatraman, please sit down. You have said enough. Mr. Solanki.

SPECIAL MENTIONS

Pending claims of Gujarat Government Under Crop Insurance Scheme

SHRI GOPALSINH G. SOLANKI (Gujarat): Madam Vice-Chairman, I am thankful to you for giving me this opportunity to raise my Special Mention now. I could not make it before the lunch recess.

My Special Mention is in regard to the pending claims of the Gujarat Government under the Crop Insurance Scheme.

During 1990-91 and 1991-92, the Gujarat Government extended the period up to ISth September for giving loans to agriculturists. The sowing period was also extended from 31st July to 31st August. While lending money by the banks, the premium was also deducted from the agricultural loan. After that, during the year 1990 an amount of Rs. 13.49 crores was rejected by the Government giving one or the other reason. The correspondence is lying with the Union Government.

Again, in the year 1991, out of an